

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.232- IA/560(AHM)2024
in
C.P.(IB)/125(AHM)2023

Proceedings under Section 94 IBC

IN THE MATTER OF:

Praveen Dharamshibhai Sorathia

.....Applicant

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rushabh Shah, PCS
For the PG : Ms. Helly Parikh, Adv. for Mr. Mohit Gupta, Adv.
For BoB : Mr. Vishwas V. Shah
For IDBI : None

ORDER

IA/560(AHM)2024

Ld. Counsel for BoB has not filed vakalatnama. None present for BI. It is observed that BOB had issued certain instructions to the RP without filing vakalathnama or filing reply on the notice issued. Ld. Counsel for Personal Guarantor is not able to argue the case.

Heard Ld. PCA for the applicant.

Parties are directed to file written submissions, if any, today itself.

Order is reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)